

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH, 'D': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND  
SHRI N. K. CHOUDHRY, JUDICIAL MEMBER**

**ITA No.3196/DEL/2019  
[Assessment Year: 2015-16]**

M/s Elektrobot Automotive GmbH, Wolfsmantel, 46, 91058, Erlangen, Germany	Vs	Deputy Commissioner of Income Tax, Circle1(2)(2), International Taxation, Civic Centre, Minto Road, New Delhi-110002
<b>PAN-AACCE4655N</b>		
Assessee		Revenue

Assessee by	None
Revenue by	Sh. Sanjay Kumar, Sr. DR

<b>Date of Hearing</b>	<b>22.02.2022</b>
<b>Date of Pronouncement</b>	<b>22.02.2022</b>

**ORDER**

**PER R.K. PANDA, AM,**

This appeal filed by the assessee is directed against the order dated 15.10.2018 of the learned ACIT, Circle-1(2)(2), Intl. Taxn. New Delhi relating to Assessment Year 2015-16

2. None appeared on behalf of the assessee during the course of hearing before us. The assessee, vide his letter dated 08.03.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the

dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

**Sd/-**

**(N. K. CHOUDHRY)  
JUDICIAL MEMBER**

**Sd/-**

**(R.K. PANDA)  
ACCOUNTANT MEMBER**

**Delhi/Dated- 22<sup>nd</sup> February, 2022**

*Shekhar*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,  
ITAT, Delhi